

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

The Pr. District & Sessions Judge,
Jammu/ Samba/Kathua/Udhampur/
Bhaderwah/Kishtwar/Ramban/Reasi/Rajouri/
Poonch/ Srinagar/Baramulla/Anantnag/Pulwama/Shopian/
Budgam/Kulgam/Bandipora/Kupwara/Ganderbal/
Leh/Kargil.

No: 48802-24/infjt Dated: 28/12/2018

Subject: Provisionally Admitted Question for the Lok Sabha Diary No.8625 for reply
on 02.01.2019 regarding 'Infrastructure of Courts'.

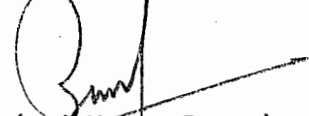
Sir,

Kindly find enclosed a copy of communication No.J-14014/01/2017-JR dated
26th December, 2018, received from Under Secretary to Government of India,
Ministry of Law and Justice Department of Justice, regarding the subject cited above.
In this regard, I am directed to request you to furnish the para-wise information/reply
to this registry regarding point Nos. (c) & (d) by tomorrow (i.e. 29th, December, 2018)
positively, for onward transmission to Government of India. The said information be
furnished to this office on fax number **0191-2539896** or official e-mail of the High
Court.

“ Matter may be treated as most urgent. ”

Encl: As above

Yours faithfully,


(Anil Kumar Dogra)
Chief Accounts Officer

Copy to: NIC High Court of J&K, Jammu, for uploading the
same on website. 28/12/18

QUESTION FOR REPLY ON 02.01.2019

J-14014/01/2017-JR
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House,
26, Mansingh Road, New Delhi-110011.
Dated: the 26th December, 2017.

To,

Registrars General,
All High Courts.

Subject: **Provisionally Admitted Question for the Lok Sabha Diary No. 8625 for reply on 02.01.2019 regarding 'Infrastructure of Courts'.**

Sir,

I am directed to say that this Department has received following Lok Sabha Question Diary No.8625 for reply on 02.01.2019.

The text of the Question is as reproduced below:-

- (a) Whether the Government has conducted any study to check the standard of infrastructure of the courts in the country;
- (b) If so, the details thereof;
- (c) Whether the courts are disabled people friendly and if so, the details thereof; and
- (d) If not, the reasons therefor?

It is requested that part-wise information may please be sent to this Department at the earliest by **return fax/mail**. In case of no reply or no information is available on the above mentioned question, a 'NIL' reply may also be sent.

Yours faithfully,


(2A/11/17)

Under Secretary to the Government of India
Telefax: 2611 2149
E-mail: us-doj@mha.gov.in